

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3212
ANSWERED ON:19.12.2008
UNAUTHORISED COLONIES
Murmu Shri Hemlal

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the zone-wise names of unauthorised colonies in Delhi taken up for regularisation;
- (b) whether DDA has received the particulars of these colonies for change in landuse;
- (c) if so, the action taken thereon and difficulties being faced, if any;
- (d) whether any fund has been allocated for the development of these colonies;
- (e) if so, the details thereof; and
- (f) the nature of rights being given to house/plot holders after the regularisation of such colonies?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT(SHRI AJAY MAKEN)

(a): Information is being collected.

(b): Yes, Sir.

(c): DDA is required to effect land use change before the formal orders for regularization are issued by Govt. of NCT of Delhi (GNCTD). Necessary steps have been initiated by DDA in this regard.

(d)&(e): GNCTD has informed that funds amounting to Rs. 2,800 crore have been allocated for the development works in unauthorized colonies in the XI Five Year Plan and that for 2008-09, an amount of Rs. 1243 crore has been allocated.

(f): Regularization of unauthorized colonies aims at effectively incorporating these colonies in the mainstream of urban Development which will enable provision of infrastructure development, services and facilities to the inhabitants of these colonies. In so far as the tenure rights are concerned, suitable mechanism for resolution of this issue has been provided for in the revised guidelines for regularization of unauthorized colonies.